

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application (O.A.) No. 132/2026

In the Matter of: Amit Sharma

vs.

UT of Jammu & Kashmir & Ors.

In the Matter of: COMPLIANCE REPORT ON BEHALF OF  
DISTRICT MAGISTRATE, RAJOURI  
(RESPONDENT No. 03).

And

In the matter of:- INDEX

S No.	Particulars	Page No.
01	<b>Compliance Report</b>	<b>01-04</b>
02	<b>Annexure-I</b> (Copy of letter dated 02.05.2026)	<b>05</b>
03	<b>Annexure-II</b> (The copy of report dated 02.05.2026 of Executive Officer Municipal Council Rajouri including Photographs of site)	<b>6-12</b>
04	<b>Annexure-III</b> (The copy of prohibitory order dated 24.02.2025 under Section 163 BNSS)	<b>13</b>
05	<b>Affidavit</b>	<b>14-15</b>

Place: Rajouri  
Dated: 02.05.2026

*Sharma*  
**District Magistrate**  
Rajouri  
District Magistrate, Rajouri  
Mob No. 9906545614  
Respondent no. 03

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application (O.A.) No. 132/2026

In the Matter of: Amit Sharma

vs.

UT of Jammu & Kashmir & Ors.

In the Matter of: COMPLIANCE REPORT ON BEHALF OF  
DISTRICT MAGISTRATE, RAJOURI  
(RESPONDENT No. 03).

MAY IT PLEASE YOUR LORDSHIPS,

The answering respondent most respectfully submit this compliance report in compliance with the directions passed by this Hon'ble Tribunal on 16.03.2026 as under:

1. That it is most respectfully submitted at the very outset that the District Administration, Rajouri, holds the orders of this Hon'ble Tribunal in the highest esteem and is fully committed to the preservation of the environment and the scientific management of solid waste within the District. Pursuant to the directions passed by this Hon'ble Tribunal in order dated 16.03.2026, the answering respondent took immediate action by constituting a Joint Inspection Commission to verify the ground realities and ensure the implementation of the Solid Waste Management Rules, 2016. This commission was formally constituted via this office order no. DCR/ARA/2026-27/32 Dated 20.04.2026 which included Divisional Officer, Pollution Control Committee, Rajouri for a comprehensive physical inspection of all sensitive sites.
2. That the Joint Inspection Commission headed by the answering respondent conducted its detailed site visit on April 22, 2026 at the Bela Bus Stand, the slopes of NH144A from Salini Bridge to Tariq Bridge, the Government Medical College (GMC) Rajouri, and the Jawahar Nagar area, where it was observed that a meager quantity of unauthorized disposal was found.

*Abhinav Sharma*  
**District Magistrate**  
**Rajouri**

3. That taking immediate cognizance of the matter, Executive Officer, Municipal Council Rajouri, vide this office communication dated 02.05.2026 was asked to explain the reason for lapses on part of Municipal Council Rajouri in proper collection, segregation, transportation and disposal of Solid Waste at the sites in question.
4. That it is pertinent to submit that the Executive Officer Municipal Council Rajouri was directed to take immediate remedial measures to clear the identified sites. The copy of communication dated 02.05.2026 of this office is enclosed and marked as **Annexure-I** for kind perusal.
5. That in compliance to the aforesaid directions, the Executive Officer MC Rajouri has furnished its report vide No MC/R/2026-27/382 dated 02.05.2026 reported that the Municipal Council has cleared approximately 99% of the legacy waste at the Bella Bus Stand, which previously functioned as a temporary transfer station. At Tariq Bridge, where steep terrain complicates mechanical cleaning, accessible waste has been removed and manual cleaning drives are scheduled to address illegal nighttime dumping. The Jawahar Nagar site has been fully restored and integrated into a daily door-to-door collection routine, while specific notices have been issued to GMC Rajouri to ensure the segregation of municipal waste from biomedical waste managed by authorized agencies. Furthermore, the report clarifies that the activity observed near Bella Bridge was related to road-cutting for slaughterhouse construction rather than improper waste dumping. Further, to maintain long-term compliance, the MRF plant at Bella is now functional for dry waste processing, and a 10 TPD Trommel is scheduled for installation within three weeks to increase efficiency.

*Abinndy*  
**District Magistrate**  
**Rajouri**

A formal tender has been floated for the construction of compost pits and a leachate treatment pond to address the current lack of a dedicated wet waste facility. Proposed infrastructure improvements include metallic mesh fencing at

vulnerable points like Div Morh, Abdullah Bridge, and Muradpur, alongside the deployment of CCTV surveillance and digital monitoring systems. These actions, combined with ongoing public awareness activities and targeted sanitation drives, constitute the operative measures taken to satisfy the NGT's environmental mandates. The copy of report dated 02.05.2026 including Photographs of the site is enclosed and marked as **Annexure-II** for kind perusal.

6. That, additionally, it is submitted that the existing Material Recovery Facility (MRF) at Bela Bus Stand is functional. Moreover, the Mission Director (SBM) has already floated a tender (No. HUD/SBM/U/2026-27/01 dated 04.04.2026) for the "Selection of Agency for construction of Compost Pit and Leachate Treatment Pond at ULB Rajouri on EPC Mode," which will provide the necessary infrastructure to handle the waste burden of the region scientifically.
7. That the District Administration has already proactively addressed the legal requirement for waste management by passing a prohibitory order under Section 163 BNSS, specifically the order dated 24.02.2025, which strictly prohibits the Municipal Department from dumping garbage or waste in the vicinity of Salani Bridge or any open land, the copy of which is enclosed and marked as **Annexure-III** for the kind perusal of Hon'ble Tribunal. This order was issued to prevent the release of foul odors and the potential outbreak of epidemics. The administration is also ensuring strict adherence to the 2017 judgment of the Court of the Additional District Judge Rajouri, which prohibits any garbage dumping within a 10 km radius of the center of Rajouri city.
8. That I, the District Magistrate of Rajouri, wish to defend the actions of the administration and assure this Hon'ble Tribunal that every possible step is being taken to uphold the rule of law and protect the environment. I promise that all environmental laws, including the Solid Waste Management Rules, 2016, shall be followed in letter and spirit, and the

*Abhimat suanya*

**District Magistrate  
Rajouri**

Municipal Council has been placed under strict instructions to complete all remedial tasks within the given timelines.

9. That the District Administration remains steadfast in its goal to transform Rajouri into a clean and pollution-free district through continuous monitoring and the operationalization of permanent scientific facilities.

An affidavit in support of this compliance report is annexed herewith.

**In the premises:**

In view of the substantial compliance already demonstrated, the detailed remedial actions initiated by the District Administration, the identification and demarcation of dedicated land at Farwala for scientific waste processing, the answering respondent most humbly prays that this Hon'ble Tribunal, taking cognizance of the efforts undertaken to clear legacy waste and the ongoing infrastructure projects, may be pleased to close the proceedings in the instant matter against the respondents in the interest of justice.

Place: Rajouri  
Dated: 02.05.2026

*Abhishek Sharma*  
**District Magistrate**  
**Rajouri**  
Abhishek Sharma IAS  
District Magistrate, Rajouri  
Mob No. 9906545614  
Respondent no. 03



**UNION TERRITORY OF JAMMU & KASHMIR**  
**OFFICE OF THE DISTRICT MAGISTRATE RAJOURI (J&K)**

Tele: 01962-262244 Fax : 01962-26248

Executive Officer  
 Municipal Council  
 Rajouri

Dated: 02.05.2026

No. DCR/ARA/2026-27/85

Subject: Submission of report regarding improper solid waste management in compliance with directions dated 16.03.2026 passed by the Hon'ble National Green Tribunal in O.A. No. 132/2026.

Whereas, a complaint has been filed by the applicant Shri Amit Sharma before the Hon'ble National Green Tribunal in O.A. No. 132/2026 highlighting serious issues of improper solid waste management, indiscriminate dumping of garbage, and open burning of waste at multiple locations in Rajouri town; and

Whereas, in compliance with the directions of the Hon'ble Tribunal, a Joint Committee was constituted under this office, in which you were also designated as a member, to verify the factual position on the ground and submit a report; and

Whereas, the Joint Committee, upon inspection, has reported that waste material was found lying in open areas at several identified locations within Rajouri town, thereby indicating lapses in proper waste management and compliance with the Solid Waste Management Rules, 2016;

Now, therefore, you are hereby directed to furnish a detailed report explaining the reasons for such lapses on the part of the Municipal Council, Rajouri. The report must specifically include reasons for failure in proper collection, segregation, transportation, and disposal of solid waste, Action taken so far to address the issues highlighted in the complaint and observed by the Joint Committee, Immediate remedial measures undertaken to clear the identified sites, Long-term measures proposed/initiated to ensure scientific and sustainable waste management in compliance with statutory rules.

The matter is time-bound and requires urgent attention for filing of compliance report before the Hon'ble Tribunal. You are, therefore, directed to submit the requisite report today positively, without fail. Failure to comply shall be viewed seriously.

Abhishek Sharma  
 Abhishek Sharma, IAS  
 District Magistrate  
 Rajouri

## OFFICE OF THE MUNICIPAL COUNCIL RAJOURI .

To  
The Deputy Commissioner  
Rajouri

No: MC/R/2026-27/382

Dated: 02-05-2026

Subject: Submission of compliance report regarding improper solid waste management in pursuance of directions dated 16-03-2026 passed by the Hon'ble National Green Tribunal in O.A. No. 132/2026

Sir,

With reference to the subject cited above and in compliance with the directions dated 16-03-2026 passed by the Hon'ble National Green Tribunal (NGT) in O.A. No. 132/2026, and further in reference to your office letter No. DCR/ARA/2026-27/85 dated 02-05-2026, the point-wise compliance report is respectfully submitted as under:

1. **Garbage at Bella Bus Stand:**

Whereas, as per the report submitted by Amit Sharma, old photographs of Bella Bus Stand, Rajouri, have been shared. The geo-tagged photographs attached are dated 24-09-2025. It is submitted that the said garbage was temporarily kept as a transfer station and was subsequently cleared. Only thereafter were the geo-tagged photographs taken. The present status photographs are attached as Annexure-1.

2. **MRF Plant at Bella Bus Stand:**

The MRF Plant at Bella Bus Stand is functional and waste segregation is being carried out regularly. Some waste was lying at the site earlier which was to be segregated; however, the same has now been cleared and properly segregated at the MRF Plant. Photographs are attached as Annexure-2.



3. **Photograph near Bella Bridge:**

The photograph referenced in your report pertains to road cutting work undertaken for construction of a slaughterhouse near Bella Bridge. The photograph is dated 22-04-2026.

4. **Tariq Bridge Area:**

Waste observed in the Tariq Bridge area along the highway is due to dumping by unknown persons, particularly during nighttime. The site is not a designated dumping location, and such waste is not generated by the Municipal Council. Due to crash barriers, steep slopes, and difficult terrain, mechanical cleaning is not feasible. However, accessible waste has been cleared, and the remaining waste on slopes will be removed through manual intervention. Special drives shall be undertaken.

5. **GMC Rajouri:**

Waste management within GMC Rajouri premises falls under the jurisdiction of hospital authorities. The Municipal Council collects only municipal solid waste, while biomedical waste is managed by an authorized agency engaged by the hospital. Notices have been issued to ensure compliance with segregation norms.

6. **Jawahar Nagar Area:**

The area is covered under daily door-to-door waste collection. The site referred to has been cleared, and updated photographs are enclosed. Instances of waste burning by locals have been addressed through field intervention and awareness measures.

7. **IEC Activities:**

IEC (Information, Education and Communication) activities are being conducted regularly to promote source segregation and awareness among the public.

8. **Regular Waste Collection:**

Daily ward-wise segregated collection and transportation of waste is being ensured in compliance with applicable rules.

9. **Garbage Vulnerable Points:**

Identified garbage vulnerable points have been addressed and cleared through targeted sanitation drives.

10. **Wet Waste Management Constraints:**

At present, there is no dedicated wet waste processing facility in MC Rajouri. However, a tender has been floated for construction of compost pits and a leachate treatment pond vide RFP No. HUD/SBM/U/2026-27/01 dated 04-04-2026.

Pending completion, wet waste is transported to designated sites outside municipal limits for partial processing, while dry waste is processed at MRF Bella.



**11. Future Improvements:**

Existing gaps shall be addressed upon completion and operationalization of proposed facilities.

**12. Handling of Mixed Waste:**

Mixed waste is being managed at MRF Bella. A 10 TPD Trommel has been sanctioned and is expected to be installed within 2-3 weeks, which will significantly improve waste processing efficiency.

**13. Joint Committee Report & Action Taken:**

In compliance with the observations of the Joint Committee, the following actions have been taken:

- a) Approximately 99% of waste at Bella Bus Stand has been cleared compared to photographs in September 2025.
- b) Waste along the boundary wall of Bella MRF has been cleared (photographs enclosed).
- c) Partial segregation is being carried out, and dry waste is being processed at MRF despite infrastructural constraints.
- d) Corrective measures including installation of a gate and CCTV surveillance have been implemented to prevent unauthorized dumping.
- e) Garbage vulnerable points have been cleared, and special sanitation drives have been conducted.

**14. Media Appreciation & Long-Term Measures:**

The efforts undertaken by the Municipal Council have also been positively acknowledged in sections of the media. Photographs are enclosed.

**Long-Term Measures Proposed/Initiated:**

- a) Installation of transit infrastructure and metallic mesh fencing from Div Morh.
- b) Fencing at vulnerable locations including highways, Abdullah Bridge, and Muradpur.
- c) Installation of CCTV surveillance at critical points.
- d) Construction and early completion of compost pits.
- e) Introduction of digital monitoring systems.
- f) Development of an integrated solid waste management facility, including a new MRF outside town limits.
- g) Augmentation of trained manpower for segregation at MRF and compost facilities.
- h) Intensification of IEC activities for sustained public awareness.

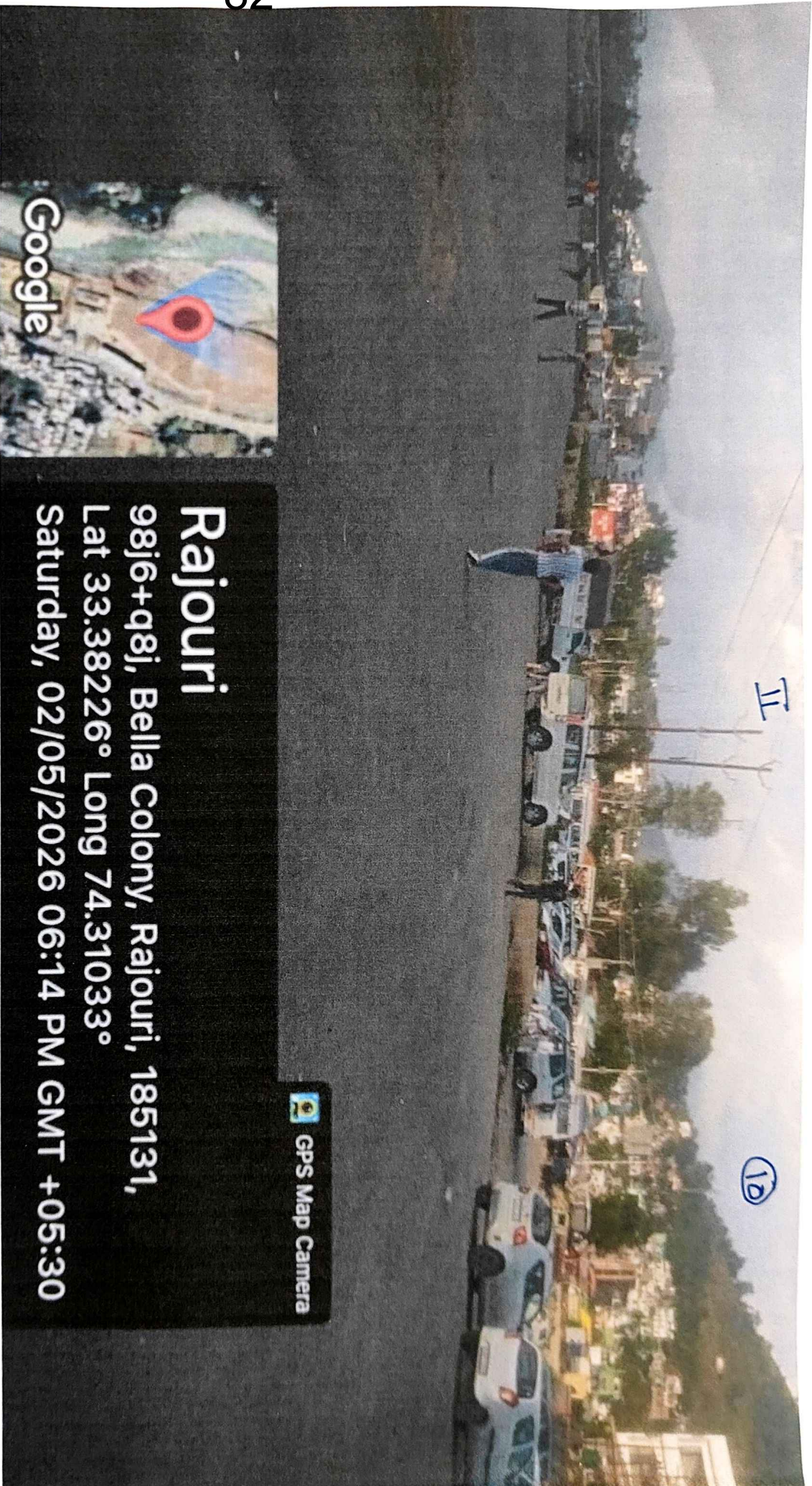


It is submitted that all necessary measures are being undertaken in a time-bound manner to ensure compliance with the directions of the Hon'ble National Green Tribunal and applicable environmental regulations.

Yours faithfully,

Executive Officer  
Municipal Council,  
Rajouri

2/10/24



GPS Map Camera

# Rajouri

98j6+q8j, Bella Colony, Rajouri, 185131,

Lat 33.38226° Long 74.31033°

Saturday, 02/05/2026 06:14 PM GMT +05:30

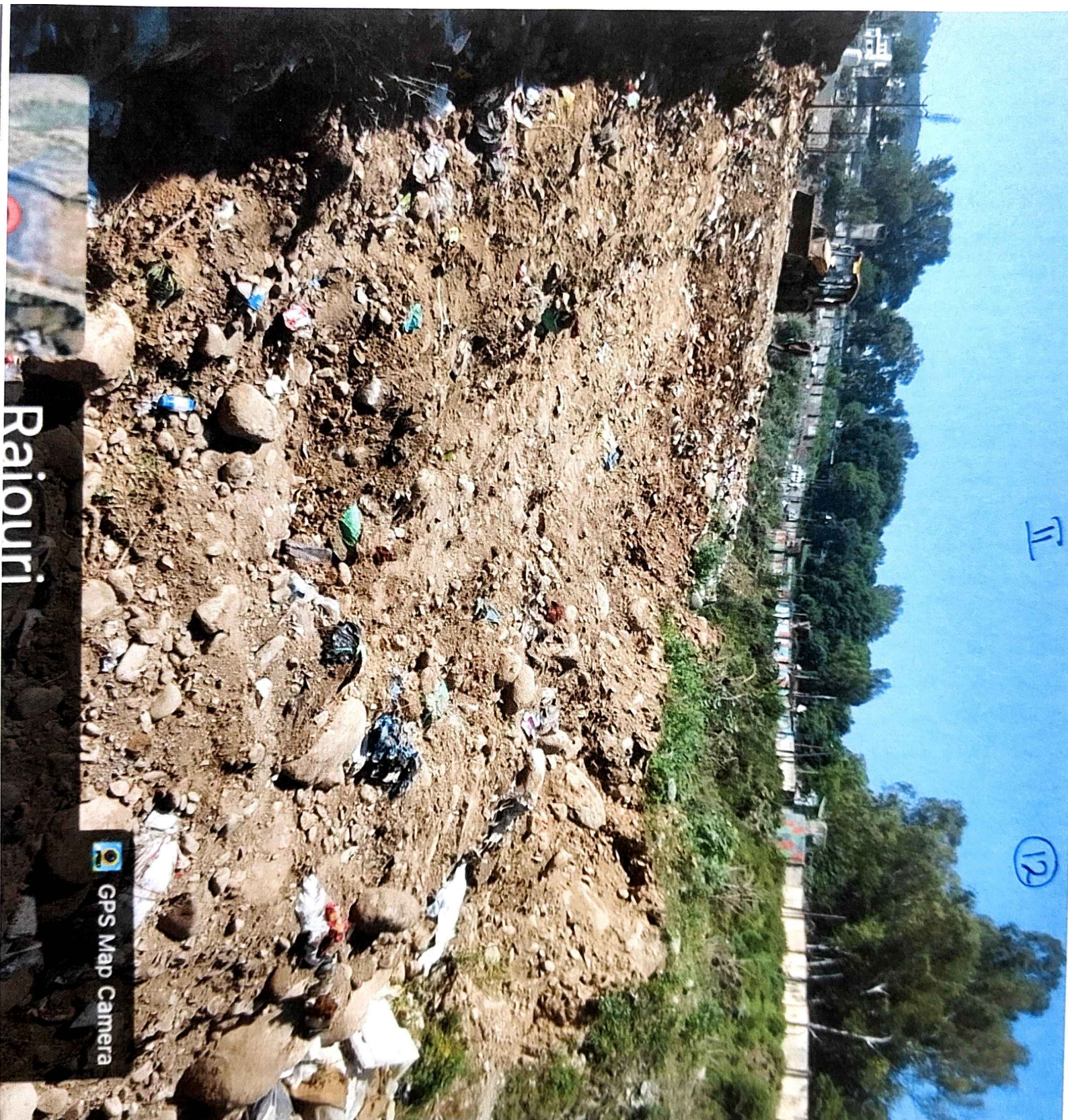




83

II

III





UNION TERRITORY OF JAMMU AND KASHMIR

**OFFICE OF THE DISTRICT MAGISTRATE RAJOURI**

Tolo: 01902-262244 Fax: 01902-262401

Sub:- Imposition of restriction on dumping of wastage/Garbage under section 163 BNSS thereof.

**ORDER**

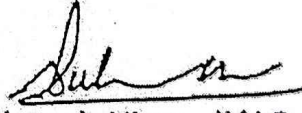
Whereas, multiple complaints received from General Public, living around the vicinity of New Bus Stand Salani Bridge and City Rajouri regarding continuous dumping of garbage and wastage by the department of Municipality Rajouri.

Whereas, dumping of garbage/wastage causing unhygienic condition releasing foul smell and may lead to outbreak of epidemic if not stopped. Dumping of Garbage/Wastages also continue near the river water causes the water pollution. As District Administration has already identified the land for dumping of garbage and the process for allotment to the Department is underway.

Now, in exercise of powers vested in me under section 163 BNSS, I, Mohd Jhangir Ahmed Khan, JKAS, Additional District Magistrate, Rajouri, do hereby order that that the Municipal Department is prohibited from dumping of garbage/wastage near Salani Bridge, forthwith. Till The Municipal council Rajouri shall ensure the dumping of Garbage/Waste to some open abandoned land which is not occupied by human population.

The restriction shall remain in force near the vicinity of Salani Bridge, New Bus Stand, Rajouri.

Issued under my own hand seal and signature.

  
Mohd Jhangir Khan, JKAS  
Additional District Magistrate  
Rajouri

No: DMRJJC/2024-25/5054-58

Dated: 24.02.2025

Copy to the:

1. Senior Superintendent of Police, Rajouri for kind information and n/a.
2. Tehsildar Rajouri for information and n/a
3. EO Municipal Council Rajouri for compliance,
4. PA to District Magistrate Rajouri for kind information of District Magistrate.

86

14



INDIA NON JUDICIAL

Government of Jammu and Kashmir

सत्यमेव जयते

₹10

e-Stamp

Certificate No.	: IN-JK23048452973385Y
Certificate Issued Date	: 30-Apr-2026 12:33 PM
Account Reference	: NEWIMPACC (SV)/ jk12639104/ TEH OFFICE RAJOURI/ JK-RU
Unique Doc. Reference	: SUBIN-JKJK1263910428784255995663Y
Purchased by	: Abhishek Sharma
Description of Document	: Article 4 Affidavit
Property Description	: Not Applicable
Consideration Price (Rs.)	: 0 (Zero)
First Party	: Abhishek Sharma
Second Party	: Not Applicable
Stamp Duty Paid By	: Abhishek Sharma
Stamp Duty Amount(Rs.)	: 10 (Ten only)



**AFTAB HUSSAIN**  
Aftab Hussain  
Stamp Vendor  
Ac. No. Acct/150

Please write or type below this line

IN-JK23048452973385Y

**Naib Tehsildar (A.R.A.)**  
**Executive Magistrate Ist Class**  
**Rajouri**

## Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

Original Application (O.A.) No. 132/2026

In the Matter of: Amit Sharma

vs.

UT of Jammu & Kashmir & Ors.

In the Matter of: COMPLIANCE REPORT ON BEHALF OF  
DISTRICT MAGISTRATE, RAJOURI  
(RESPONDENT No. 03).

And

**In the matter of:-** Affidavit in support of objections.

I, Abhishek Sharma, Age 32 years, presently posted as District Magistrate, Rajouri, do hereby state on oath/solemnly affirm that I have read and understood the contents of the accompanying compliance report, and the contents which are true and correct to my personal knowledge and based on official records.

I further solemnly affirm that the said compliance report has been filed in compliance with the directions of the Hon'ble National Green Tribunal, and nothing material has been concealed therefrom.

I solemnly swear/affirm that this affidavit is true and correct to the best of my knowledge and belief, and no part of it is false.

Place: Rajouri  
Dated: 02/05/2026

*Abhishek Sharma*  
Deponent

Certified that the averments declared solemnly on affirmation before me this... 2nd day of May 2026 at Rajouri in the court of E.M.I.C. by *Abhishek Sharma* who is identified by *Manoj Kumar* that the affidavit has been read over and explained to the executant who admitted the same to be true and correct to the best of his knowledge and belief.

*Manoj Kumar*  
Naib Tehsildar (A.R.A.)  
Executive Magistrate Ist Class  
Rajouri

Identified by  
*Manoj Kumar*  
C/o DM office  
Rajouri